

Sir. The Association has been demanding that the Kendriya Vidyalaya Sangathan be brought under the jurisdiction of Central Administrative Tribunal (CAT). Kendriya Vidyalaya Sangathan being a society under Societies' Registration Act, does not automatically come under the jurisdiction of Central Administrative Tribunal. Section 14(2) of the CAT 1985, empowers the Central Government to issue a notification for bringing corporations societies owned or controlled by the Government of India within the jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such notification for Kendriya Vidyalaya Sangathan has been issued in this regard.

[Translation]

**Permanent Scheme for Maintenance of Forests**

3278. SHRI BHEERU LAL MEENA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government propose to formulate a permanent scheme for the maintenance of the forests;

(b) if so, by what time the said scheme is likely to be implemented;

(c) whether the area under forests required for wild life is available; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE FOR ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) Forests and Wildlife are provided protection through following strategies:

- (i) The State Governments have taken action to notify forests as "Protected Forests" and "Reserve Forests" under 'Indian Forests Act, 1927'. This enables the State Governments to provide legal protection to the forests areas under their jurisdiction. Regular patrolling of forest is done to safeguard against illicit fellings.
  - (ii) The forests are managed scientifically on the basis of the working plans prepared for individual forests division. No fellings are allowed in areas above one thousand metres in hill areas.
  - (iii) Diversion of any forest land for non-forestry purposes is strictly regulated under the 'Forest Conservation Act, 1980'.
  - (iv) Government of India provides financial assistance for relocation of villages inside forests to areas in revenue land or isolated patches of degraded forests.
  - (v) A Centrally Sponsored Scheme for protection of forests from biotic interference is being operated.
  - (vi) A scheme for safeguarding the damage to forests through fires is being operated by Government of India with the title "Modern Forest Fire Control".
- (c) and (d) A network of 70 national parks and 411 wildlife sanctuaries

extending over an area of 1.38 lakhs Sq. Kms. has been created for conservation of the fauna and flora of different biogeographic zones. Out of this, about 1.20 lakhs Sq. Kms. is under forests. These areas are managed according to the provisions of the Wild Life (Protection) Act, 1972. No exploitation of forests is permitted in areas notified as national parks. The forestry operations are strictly regulated in the wildlife sanctuaries. A Centrally Sponsored Scheme to provide assistance to State Governments for the development of national parks and sanctuaries is being operated.

Special schemes are being operated for protection of tigers and rhinos. Under this scheme, effective protection is being provided to the selected areas forming the habitat of the two species.

A scheme for Eco development of areas around national parks and wildlife sanctuaries is being initiated during the VIII Five Year Plan. The main objective of the scheme is to increase the productivity of the buffer areas and to encourage environment friendly practices.

[English]

**Allocation of more grants to Universities of Madhya Pradesh, Rajasthan and Uttar Pradesh**

3279. **SHRI VIRENDRA SINGH:**  
**SHRIMATI SUMITRA**  
**MAHAJAN:**

**SHRIMATI MAHENDRA**  
**KUMARI:**

**Will the Minister of HUMAN RE-**

**SOURCE DEVELOPMENT** be pleased to state :

(a) the details of grants released to various Universities in Uttar Pradesh, Madhya Pradesh and Rajasthan during the last three years, year-wise;

(p) whether the Union Government propose to enhance these grants; and

(c) if so the details thereof and if not, the reasons therefor ?

**THE MINISTER OF HUMAN RE-**

**SOURCE DEVELOPMENT (SHRI**

**ARJUN SINGH) :** (a) to (c) University

Grants Commission provides develop-

ment grants to State Universities for

strengthening infrastructure such as

buildings, books and journals, equip-

ment and other facilities designed to

promote the quality and the level of

teaching and research. The Commis-

sion also provides grants under various

schemes of special assistance. The

grants are given to universities in ac-

cordance with the guidelines laid down

for the purpose. The statement show-

ing details of grants paid to the

universities in Madhya Pradesh,

Rajasthan and Uttar Pradesh during

the last three years is attached. The

quantum of plan allocation for the

universities during the 8th Plan will be

known after the 8th Plan is finalised

by the Government. However, the al-

locations for the 8th Plan are not

likely to be less than the allocation

in the 7th Plan.